GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO.5925 TO BE ANSWERED ON 10.4.2017 CHAITRA 20, 1939 (SAKA)

PREPARATION OF HERITAGE BYE-LAWS

5925. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of CULTURE be pleased to state:

- (a) the number of heritage bye-laws that have been prepared under Section 20(e) of the Ancient Monuments and Archaeological Sites and Remains Act, 2010;
- (b) the number of protected monuments/sites for which heritage bye-laws are pending to be prepared and the timeline for preparation and approval of the same by the Competent Authority; and
- (c) the reasons for delay in preparation of heritage bye-laws for all protected monuments/sites and its implication on the preservation of Indian cultural heritage?

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

- (a)&(b) No bye-laws have been prepared so far under Section 20(E) of the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010.
- (c) The reason for delay is the non-availability of Schedule I information and site plans as prescribed in Rule 21(1) of the Ancient Monuments and Archaeological Sites and Remains (Framing of Heritage Bye-laws and other Functions of the Competent Authority) Rules, 2011. There is no significant implication on the preservation of Indian Cultural Heritage.